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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 90 of 1994

Date of Decision: 4.3.94

N.K.Das and another

Applicant(s)

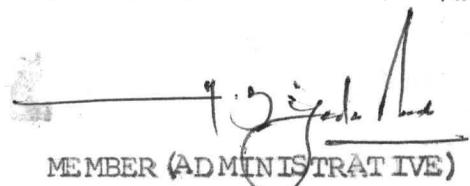
Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether ~~the~~ it be referred to reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.


MEMBER (ADMINISTRATIVE)

04 MAR 94,

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 90 of 1994

Date of Decision: 4.3.1994

Versus

Union of India & Others **Respondents**

For the applicant(s)

M/s. M. Mishra
U.C. Patnaik
P.K. Das
D.K. Patnaik
Advocates

For the respondents

Mr. Ashok Mishra
Sr. Standing Counsel
(Central)

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C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN) : It has been submitted before this Bench that the applicants had represented to the authorities for the regularisation of their services and for their absorption against regular posts, a reference to which is also contained in Annexure-A/4. If this is indeed the case it is directed Respondent No.1 to examine their representations and dispose of the same with a reasoned, speaking order, within a specified time-limit.

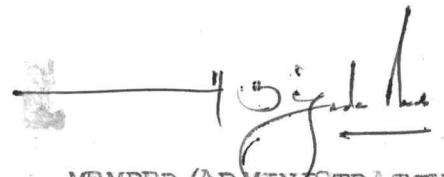
2. Since there is a possibility that the representations may not be traceable in the said office liberty is given to the applicants to submit fresh

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(A)

representations, setting forth their grievances, within 7 days from the date of receipt of these orders, and thereafter Respondent No.1 may dispose of the representations after due scrutiny of all facts, with a speaking, reasoned order within 15 days from the date of receipt of the representations. Until the applicant's cases are finally disposed of by the T.D.M., Cuttack, it is directed that their services may not be dispensed with. Liberty is given to the applicants to agitate their grievances afresh if they feel aggrieved by the orders to be passed by Res. 1. The application is thus disposed of.

3. This order is passed after hearing learned counsel for the petitioner Mr. M. Mishra and Mr. Ashok Mishra, learned Standing Counsel.


 MEMBER (ADMINISTRATIVE)

04 MAR 94,

Central Administrative Tribunal
 Cuttack Bench Cuttack
 dated the 4.3.1994/ B.K.Sahoo

